## CENTRAL ELECTRICITY REGULATORY COMMISSION NEW DELHI

## Petition No. 249/MP/2015

Subject : Petition under Section 79(1) (c) and 79(1)(f) of the Electricity Act,

2003 and Regulation 32 of the Central Electricity Regulatory Commission (Grant of Connectivity, Long-Term Access and Medium-Term open access in Inter-State transmission and related matters) Regulations, 2009, seeking intervention of Hon'ble Commission 'in the matter of non-grant of LTA from the start date sought for in the LTA applications made in December 2014 with firm PPAs executed under DBFOO bidding framework between Generators and KSEB Ltd., despite availability of ATC during the time frame sought for in the LTA application, by reserving ATC in favour of very old target region LTA customers who failed to submit firm PPAs to the intended regions within a reasonable period, causing irreparable financial loss to KSEB Ltd. and other related

matters.

Date of hearing : 17.12.2015

Coram : Shri Gireesh B. Pradhan, Chairperson

Shri A.K. Singhal, Member Shri A.S. Bakshi, Member Dr. M.K. Iyer, Member

Petitioner : Kerala State Electricity Board Limited

Respondents : Power Grid Corporation of India Limited and others

Parties present : Ms. Suparna Srivastava, Advocate, KESBL

Shri Venugopal N., KESBL Shri B. Pradeep, KESBL

Shri Sitesh Mukherjee, Advocate, PGCIL Shri Gautam Chawla, Advocate, PGCIL Ms. Akansha Tyagi, Advocate, PGCIL

Ms. Jyoti Prasad, PGCIL Shri Swapnil Verma, PGCIL

Shri Tushar Nagar, Advocate, JITPL Shri Sanjey Sen, Senior Advocate, MIEL

Shri Rahul Singh, Advocate, MIEL Ms. Roopam Bansal, Jhabua Power Ms. Vijaya Durga. V, Jhabua Power

## **Record of Proceedings**

Learned counsel for the petitioner requested for time to file rejoinder to the reply filed by PGCIL.

- 2. Learned senior counsel for Monnet Ispat Energy Limited requested for time to file reply to the petition.
- 3. The Commission directed the respondents to file their replies, if already not filed, by 23.12.2015 with an advance copy to the petitioner, who may file its rejoinder, if any, by 1.1.2016. The Commission directed that due date of filing the reply, rejoinder and information should be strictly complied with. No extension shall be granted on that account.
- 4. The Commission directed to list the petition for hearing on 7.1.2016.

By order of the Commission

Sd/-(T. Rout) Chief (Law)